

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2718
ANSWERED ON:09.12.2014
PREFERENTIAL ALLOTMENT OF LAND TO DISABLED
Karandlaje Km. Shobha

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether there is any provision for persons with disabilities for preferential allotment of land at concessional rates for house, setting up of business, setting up of special recreation centres, establishment of research centres and establishment of factories by entrepreneurs with disabilities;
- (b) if so, the details thereof; and
- (c) if not, the steps being taken in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

(a) & (b) As per Section 43 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the appropriate Governments and local authorities shall by notification frame schemes in favour of persons with disabilities, for the preferential allotment of land at concessional rates for –

- (a) house;
- (b) setting up business;
- (c) setting up of special recreation centres;
- (d) establishment of special schools;
- (e) establishment of research centres;
- (f) establishment of factories by entrepreneurs with disabilities.

(c) Does not arise in view of (a) & (b) above.